



2026:AHC:28657

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1906 of 2026

Shri Ramesh Pal Singh Rana

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Alok Kumar Gupta, learned counsel for the petitioner and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioner is that he was appointed as Chakbandi Lekpal on 26.09.1984 and thereafter he was posted as Chakbandi Karta on 23.01.2007 and he was promoted to the post of Assistant Consolidation Officer on 03.01.2017. He was placed under suspension on 12.02.2019. The writ petitioner was reinstated in service on 04.10.2019, however, the writ petitioner preferred a representation for grant of consequential benefits, the same came to be rejected on 23.11.2023. It is also the case of the writ petitioner that disciplinary proceedings stood instituted against the writ petitioner on 22.07.2020 thereafter a chargesheet came to be issued on 17.06.2021. The writ petitioner replied to the same and in this regard on 22.12.2022, an inquiry report came to be submitted and the writ petitioner was superannuated on 30.11.2023, however, now a fresh inquiry officer has been appointed to conduct inquiry against the writ petitioner.

3. Prayer in the present petition is for a direction to the respondents to conclude the disciplinary proceedings and also to pay all pensionary benefits to the writ petitioner.

4. Learned Standing Counsel submits that once a disciplinary proceedings stand initiated then it is to be concluded within the time stipulated therein and there cannot be any delay in that regard.

5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, Chakbandi Aayukta, Uttar Pradesh, Lucknow. It is provided that the disciplinary proceedings so pending against the writ petitioner shall be concluded strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order subject to the cooperation of the parties and in case the writ petitioner is not being paid provisional pension, he shall be paid provisional pension also.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 10, 2026

Ashu

(Vikas Budhwar,J.)